

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

7. C.A./222/2024 in CP/399(MB)/2021

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 04.07.2024

NAME OF THE PARTIES: Vishal Soyamul Pvt Ltd

SECTION: 271-273 OF THE COMPANIES ACT, 2013. Rule 11, NCLT Rules, 2016

ORDER

1. Mr. Manish Jha, Ld. Counsel for the Applicant present (VC).
2. **C.A./222/2024:** This is an Application filed by the Liquidator of the Petitioner Company under Rule 91 of the Companies (Winding Up) Rules, 2020, to place on record the half yearly return i.e. for the period of October 2023 to March 2024.
3. The above return is taken on record. CA is allowed to that extent and **disposed of.**

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-=
KISHORE VEMULAPALLI
Member (Judicial)